

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-700/ND/2023

**IN THE MATTER OF:**  
**M/s. Saanvi Clothing Pvt. Ltd.**

...PETITIONER

**Vs**

**M/s. V-Mart Retail Ltd.**

...RESPONDENT

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 12.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr Auritro Mukherjee, Adv.**

**For the Respondent/Corporate Debtor :Ms. Henna George, Mr.  
Nagmani, Adv.**

**ORDER**

Proxy Counsel on behalf of the Operational Creditor is present and submitted that the main counsel is not available today therefore, sought adjournment. Ld. Counsel for the Corporate Debtor is present and submitted that in response to the rejoinder filed by the Operational Creditor they need to file an affidavit as some new facts have been brought on record by Operational Creditor. Liberty is granted to the Corporate Debtor to file additional affidavits within a period of 10 days. It is found that the rejoinder and reply filed by the parties are available on the e-portal. List the matter on **20.05.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**